Source: https://ianslive.in/india-opposes-use-of-human-rights-as-political-tool-to-selectively-target-countries--20261021081503

India opposes use of human rights as political tool to selectively target countries

IANS – October 21, 2026 8:28 AM

United Nations, Oct 21 (IANS) While it engages with international human rights organisations, India has said it opposes the stealth use of the concept of human rights as a political tool that uses unverified allegations to selectively target countries.

"India firmly opposes any attempt to convert unverified allegations, incomplete statistics or a report that contains no India country (-specific) observation into a negative characterisation of the world's largest democracy," Barkha Tamrakar, a deputy secretary in the External Affairs Ministry's UN Economic Social Division, said on Tuesday (local time).

At the same time, "India remains prepared to clarify specific, properly documented cases through established channels," she said.

In engaging with international human rights mechanisms, India's ground rule is that it "must be based on dialogue, consultation, cooperation with non-selectivity and transparency as guiding principles," she said.

"'Human rights' must not be used as an instrument of political pressure or selective country targeting," she said.

She was speaking at the General Assembly's Third Committee, which deals with humanitarian affairs, during an interactive dialogue with Juan Pablo Alban Alencastro, the chair of the UN Committee on Enforced Disappearances, and Grazyna Baranowska, the chair-rapporteur of the UN Working Group on Enforced or Involuntary Disappearances.

"We call on delegations to cite the report faithfully, not to inflate a humanitarian communication into a verdict," Tamrakar said.

Many UN rapporteurs, who work independently and are appointed by the Human Rights Council, base some of their reporting on submissions from parties they do not identify and without corroborating them.

New Delhi has signed the International Convention for the Protection of All Persons from Enforced Disappearance, Tamrakar said.

"India is a vibrant democracy anchored in the rule of law," and Article 21 of its Constitution guarantees the right to life and personal liberty, Tamrakar said.

"Our independent judiciary is fully empowered to issue the writs of habeas corpus, thus providing a strong and readily accessible safeguard against any alleged disappearance," she pointed out.

In addition, she said, the National Human Rights Commission and State Human Rights Commissions are venues for redressal of grievances, and the Right to Information Act strengthens transparency and accountability.

Moreover, independent media and dynamic civil society groups provide another set of safeguards, she said.

--IANS

Source: https://punjabnewsexpress.com/crime-justice/news/paramjit-kainth-demands-apology-from-punjab-aap-mla-dev-mann-for-brutal-assault-on-minor-boy-332514

Paramjit Kainth demands apology from Punjab AAP MLA Dev Mann for brutal assault on minor boy

Paramjit Singh Kainth, Vice President of the BJP Scheduled Caste Morcha, Punjab, has demanded that Nabha MLA Gurdev Singh Mann, popularly known as Dev Mann, publicly apologise over allegations of assault and humiliating treatment of a minor and provide appropriate compensation to the victim's family.

Punjab News ExpressPunjab News Express
Oct 21, 2026 - 03:23

Serious Allegations of Human Rights Violations Against a Minor; Will Approach the National Human Rights Commission

CHANDIGARH: Paramjit Singh Kainth, Vice President of the BJP Scheduled Caste Morcha, Punjab, has demanded that Nabha MLA Gurdev Singh Mann, popularly known as Dev Mann, publicly apologise over allegations of assault and humiliating treatment of a minor and provide appropriate compensation to the victim's family. Kainth stated that the fight against drugs must be conducted strictly within the framework of the law. No individual has the right to take the law into their own hands or violate the dignity and human rights of a minor.

According to information received, the minor was allegedly accused of consuming and selling drugs. He was reportedly taken to Police Post Rohti and subsequently underwent a dope test at Nabha City Police Station. The test report was reportedly negative, after which he was returned to his family. Kainth emphasised that the entire incident must be investigated impartially to establish the facts and ensure accountability in accordance with the law. He demanded a fair and time-bound investigation under the supervision of a senior police officer, free from political pressure. If the allegations are substantiated, strict legal action should be taken against those found responsible.

Kainth further stated that he had met the victim's family, listened to their concerns and assured them that he would make every possible effort to secure justice. He said the matter would be raised with the relevant authorities and that legal action would be pursued if necessary. If appropriate action is not taken, he will consider filing a formal complaint with the National Human Rights Commission (NHRC) and pursuing other available legal remedies. Kainth said, "Being an MLA does not place anyone above the law. Protecting the human rights of a minor, ensuring an impartial investigation and securing justice for the victim's family are essential. We will continue to raise our voice until justice is delivered." Bhagwant Singh Ramgarhia, Jora Singh Ramgarhia, Sarabjit Singh Ramgarhia, Ranjit Rana and Balwinder Singh were also present on the occasion.

Source: https://odishabytes.com/why-aadhaar-hurdles-keeping-odisha-tribal-families-out-of-welfare-net-asks-nhrc/amp/

Why Aadhaar Hurdles Keeping Odisha Tribal Families Out Of Welfare Net, Asks NHRC

By OB Bureau Published: 20 Oct 2026, 10:56 AM IST

New Delhi: The National Human Rights Commission (NHRC) has taken cognisance of alleged exclusion of tribal families from government welfare schemes in Odisha's Sambalpur district due to Aadhaar-related documentation constraints.

In a speaking order issued on Monday, the commission sought an Action Taken Report (ATR) from the authorities over the matter within four weeks. The NHRC directive sought the inclusion of the Odisha Chief Secretary, Sambalpur District Magistrate and Chief Executive Officer, Unique Identification Authority of India (UIDAI) in the report.

Unlike routine orders, the commission's speaking order to top bureaucrats gives urgency to the matter.

The NHRC notice comes in response to a complaint lodged by a Hyderabad-based advocate, Yennam Balachander Reddy.

The complaint filed on 30 January highlighted the difficulties faced by tribal families in accessing essential benefits relating to food, education, healthcare and housing because of Aadhaar documentation barriers and alleged administrative inaction.

According to media reports, more than 200 tribal people from over 50 families living in the Jaminkira police station area in Sambalpur district were facing difficulties over Aadhaar-related constraints.

The reports highlighted how the lack of Aadhaar had pushed the community into living a life of deprivation. Since most children were born at home and not in hospitals, none of them has formal birth record, a prerequisite to get enrolled for Aadhaar. Ironically though, many adults possess voter ID cards, but Aadhaar, which is now essential for welfare access, remains out of reach.

Primarily belonging to the Sabar tribal community, the families in Sambalpur migrated from Bihar decades ago and lived a nomadic life before settling in Jamankira. For years, they have sustained themselves by collecting and selling forest produce like honey, wood and leaves. They neither have their own land nor other property, forcing them to reside in makeshift houses on government land.

Source: https://medicaldialogues.in/amp/news/health/cadaver-remarks-row-nhrc-warns-health-ib-ministries-of-coercive-action-over-failure-to-submit-report-181595

Cadaver remarks row: NHRC warns Health, I&B ministries of coercive action over failure to submit report
Written By : Barsha Misra Published On 2026-10-20 10:30 GMT |
Update On 2026-10-20 10:30 GMT

New Delhi: The National Human Rights Commission (NHRC) has warned to take coercive action against the Ministry of Health and the Ministry of Information and Broadcasting if they fail to submit action-taken reports on a complaint highlighting the harmful impact of repeated obscene and insensitive digital content involving human cadavers.

Writing to the Union Ministry of Health and Family Welfare on Wednesday pointed out that despite its earlier directions issued in June, the ministries failed to furnish an Action-Taken report within the deadline of four weeks.

Accordingly, NHRC has issued a reminder to the Ministry of Information and Broadcasting and the Ministry of Health and Family Welfare to submit the said report within four weeks.

"The Commission vide its proceedings dated 23.06.2026 directed the Secretary, Ministry of Information and Broadcasting, Government of India and Secretary, Ministry of Health and Family Welfare, Govt. of India to furnish an Action Taken Report within four weeks. No action taken report has been submitted by the concerned authority till date," NHRC said in the communication.

"As such, a reminder be issued to the Secretary, Ministry of Information and Broadcasting, Government of India and Secretary, Ministry of Health and Family Welfare, Govt. of India calling upon them to submit an action taken report in the instant matter within a period of four weeks, failing which the Commission shall be constrained to invoke coercive action u/s 13 of the PHR Act, 1993," the Commission further added.

The Commission has requested that the report in the matter be sent within 21.11.2026, for further consideration by the Commission. "Any communication by public authorities in this matter may please be sent to the Commission through the HRCNet Portal by using id and password already provided to the public authorities (click Authority Login). Any Audio/ Video CDs/ pen drives etc. may be sent through Speed Post/ per bearer. The reports/ responses sent through email may not be entertained," the Commission said.

The initial complaint was submitted by the United Doctors Front (UDF). Medical Dialogues had earlier reported that UDF submitted Public Interest Representation to the National Human Rights Commission New Delhi, seeking the intervention of the Hon'ble Commission regarding serious human rights concerns from repeated controversial content disseminated through the digital comedy platform hosted by the comedian Pranit More.

The association had highlighted the harmful impact of repeated obscene and insensitive digital content. They argued that such content trivialises human cadavers, undermines dignity of women and deceased persons, and erodes public confidence in organ and body donation programmes promoted by the Government of India.

UDF had sought suo-motu cognizance, examination of societal impact, and issuance of advisories discouraging commercialisation of content that undermines human dignity.

In response to the latest NHRC notice, UDF wrote on X, "Human dignity does not end with death. The NHRC has issued a fresh notice in the cadaver dignity matter raised by United Doctors Front, warning of coercive action under Section 13 of the Protection of Human Rights Act, 1993, in case of non-compliance by the concerned ministries. @UDF_BHARAT will continue to stand firm for the dignity of the deceased, responsible digital content, and public trust in organ and body donation. Respect the dead. Uphold human dignity."

The Controversy:

The controversy began during a crowd interaction segment at a live crowdwork comedy show performed and hosted by More.

At one interaction, the comedian reportedly asked an MBBS student whether doctors remain serious while handling cadavers during anatomy postings and post-mortem work.

Responding to this, the concerned medico allegedly made an inappropriate statement about cadavers related to comparing the sizes of male cadavers' private parts while studying anatomy. The video soon went viral and gained severe condemnation from doctors, medical students and social media users.

Members of the medical fraternity said that cadavers are treated with utmost respect in medical colleges because they are donated bodies that help students learn human anatomy. Therefore, they said that such comments hurt the dignity of body donors and could negatively affect public trust in body donation for medical education.

As the backlash intensified, the medico reportedly issued a public apology on social media. In her statement, she said the topic was sensitive and admitted that her comments came across in a way they should not have.

Source: https://madhyamamonline.com/amp/india/nhrc-issues-notices-over-schoolgirls-fancy-dress-performance-in-madhya-pradesh-1564944

HRC issues notices over schoolgirl's fancy-dress performance in Madhya Pradesh

The presentation used a roll-call format to comment on governance and public concerns, but it prompted the ABVP to demand a public apology. Its workers subsequently visited Christ Senior Secondary School and submitted a memorandum, setting a 72-hour deadline for an apology.

By Web Desk
Posted Ondate_range2026-10-20 16:58 IST
Updated Ondate_range2026-10-20 16:58 IST

The National Human Rights Commission (NHRC) has issued notices to Madhya Pradesh government officials and the management of a missionary school in Guna district following a controversy over a Class I pupil's fancy-dress performance that drew objections from the Akhil Bharatiya Vidyarthi Parishad (ABVP), the student wing of the Rashtriya Swayamsevak Sangh (RSS).

The performance, titled Sarkar ki Pathshala (Government's Schoolhouse), featured the girl with a cloth tied over her mouth and a placard reading, "Unemployment and Corruption: Present, Democracy: Absent". The placard listed 10 issues, including unemployment, hatred, corruption, terrorism, inflation, poverty, alleged vote theft, examination paper leaks and scams, as prevalent problems, while marking democracy as "absent".

The presentation used a roll-call format to comment on governance and public concerns, but it prompted the ABVP to demand a public apology. Its workers subsequently visited Christ Senior Secondary School and submitted a memorandum, setting a 72-hour deadline for an apology.

According to The New Indian Express, ABVP worker Divyansh Bakshi accused the school of deliberately involving children in politics, described the performance as reflecting an "urban naxal" mindset and demanded an apology from the girl's parents.

Taking cognisance of the matter under Section 12 of the Protection of Human Rights Act, 1993, an NHRC bench headed by member Priyank Kanoongo issued notices to the state's principal secretary for school education, the Guna district collector, the district education officer and the school's missionary management.

School principal Babu John said the incident was being treated seriously, adding that the class teacher had been issued a notice and a written explanation had been sent to the district education officer.

However, district education officer Samar Singh Rathore said his office had not received the explanation, and announced that a committee would be formed before further action was taken.

Source: https://www.themooknayak.com/politics/mp-bjp-mlas-controversial-appeal-urges-sanatani-families-to-withdraw-their-children-from-convent-schools-and-madrasas

MP: बीजेपी विधायक की विवादित अपील! सनातनी परिवार बच्चों को कॉन्वेंट स्कूलों और मदरसों से हटाएं

सिरोंज विधायक ने फेसबुक पोस्ट के जरिए की अपील; दूसरी ओर विदिशा में विद्यार्थियों की संख्या कम होने के कारण 11 मदरसों को बंद करने की प्रक्रिया, राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने किया दावा

Ankit Pachauri
Published on: 20 Oct 2026, 12:23 pm

भोपाल। मध्य प्रदेश के विदिशा जिले की सिरोंज विधानसभा सीट से भाजपा विधायक उमाकांत शर्मा ने सनातनी (हिंदू) परिवारों से अपने बच्चों को क्रिश्चियन कॉन्वेंट परंपरा के विद्यालयों और मुस्लिम मदरसों से हटाने की अपील की है। विधायक ने सोशल मीडिया प्लेटफॉर्म पर पोस्ट लिखकर इसे समाज के हित से जोड़ा है। उनकी यह अपील ऐसे समय सामने आई है, जब विदिशा जिले के सिरोंज में विद्यार्थियों की संख्या कम होने के कारण 11 मदरसों के संचालकों ने संस्थान बंद करने के लिए स्कूल शिक्षा विभाग को आवेदन दिए हैं।

विधायक ने फेसबुक पोस्ट में क्या लिखा?

भाजपा विधायक उमाकांत शर्मा ने अपनी फेसबुक पोस्ट में लिखा, "सच्चे सनातनी बंधु माता और बहन को अपने बच्चे क्रिश्चियन कॉन्वेंट परंपरा के विद्यालयों से तत्काल हटा लेना चाहिए। साथ ही यदि किसी मुस्लिम मदरसे में पढ़ रहे हो, तो वहां से भी हटा लेना चाहिए। इसी में समाज का हित है।" विधायक ने अपनी अपील में क्रिश्चियन कॉन्वेंट परंपरा के विद्यालयों और मुस्लिम मदरसों, दोनों का उल्लेख किया है। उन्होंने परिवारों से बच्चों को इन संस्थानों से तत्काल हटाने की बात कही है। हालांकि, पोस्ट में किसी विशेष स्कूल या मदरसे का नाम नहीं लिया गया है। उन्होंने यह भी स्पष्ट नहीं किया कि बच्चों को इन संस्थानों से हटाने के बाद किस प्रकार के विद्यालयों में पढ़ाया जाना चाहिए।

सिरोंज में 11 मदरसों को बंद करने की प्रक्रिया

दूसरी ओर, विदिशा जिले के सिरोंज में विद्यार्थियों की संख्या कम होने के कारण 11 मदरसों के संचालकों ने संस्थान बंद करने के लिए स्कूल शिक्षा विभाग को आवेदन दिए हैं। जनपद शिक्षा केंद्र (सर्व शिक्षा अभियान), सिरोंज ने इन संस्थानों को एजुकेशन पोर्टल 3.0 और यूडाइज (UDISE) पोर्टल पर बंद दर्ज करने के लिए जिला शिक्षा केंद्र को पत्र लिखा है। विभागीय पत्र के अनुसार, सूची में शामिल मदरसों के संचालकों ने विद्यार्थियों की संख्या कम होने का हवाला देते हुए संस्थान बंद करने के लिए आवेदन दिए हैं। पत्र में सभी 11 मदरसों के नाम और उनकी यूडाइज पहचान संख्या भी दर्ज हैं। उपलब्ध दस्तावेज के मुताबिक, इन संस्थानों को बंद दर्ज करने की प्रक्रिया संचालकों के आवेदनों के बाद शुरू की गई। हालांकि, केवल आवेदन दिए जाने के आधार पर यह निष्कर्ष नहीं निकाला जा सकता कि सभी 11 मदरसे पूरी तरह बंद हो चुके हैं। इसके लिए प्रत्येक संस्थान की वर्तमान स्थिति की अलग से पुष्टि आवश्यक है।

प्रियंक कानूनगो का दावा- मदरसों में पढ़ रहे थे हिंदू बच्चे

राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने विभागीय पत्र को सोशल मीडिया पर साझा करते हुए इसे शुभ समाचार बताया। उन्होंने लिखा, "शुभ समाचार ! मेरे गृह जिले विदिशा मध्य प्रदेश में पिछले एक वर्ष में 11 मदरसे बंद करने की कार्यवाही हुई है, विदिशा के मदरसों में हिंदू बच्चों को रखने के मामले भी थे।" कानूनगो ने दावा किया कि जिला प्रशासन ने स्कूली शिक्षा के प्रति जागरूकता अभियान चलाया और शिक्षा का अधिकार कानून (आरटीई) का पालन कराया। उनके मुताबिक, इसके परिणामस्वरूप बच्चों के सामान्य स्कूलों में दाखिले हुए और मदरसे खाली हो गए। उन्होंने जिला कलेक्टर और शिक्षा विभाग की सराहना करते हुए कहा कि इस प्रक्रिया से बच्चों को उनका अधिकार मिलेगा और करदाताओं के पैसे की बर्बादी रुकेगी।

दस्तावेज में क्या जानकारी है और क्या स्पष्ट नहीं?

कानूनगो की सोशल मीडिया पोस्ट में मदरसों में पढ़ने वाले हिंदू बच्चों की संख्या, उनके दाखिले और संबंधित संस्थानों की स्थिति का अलग-अलग विवरण नहीं दिया गया है। वहीं, उपलब्ध विभागीय पत्र में मुख्य रूप से संचालकों की ओर से कम विद्यार्थी संख्या के कारण संस्थान बंद करने के लिए आवेदन दिए जाने का उल्लेख है। इसलिए मदरसों को बंद करने की प्रक्रिया और उनमें हिंदू बच्चों के पढ़ने से जुड़े दावों को अलग-अलग तथ्यों के रूप में देखना जरूरी है। उपलब्ध जानकारी से यह स्पष्ट नहीं होता कि सभी 11 संस्थान बंद हो चुके हैं या प्रत्येक संस्थान में कानूनगो द्वारा बताए गए मामले सामने आए थे। इन बिंदुओं पर संबंधित प्रशासन और शिक्षा विभाग की विस्तृत जानकारी से ही स्थिति स्पष्ट हो सकेगी।

Source: https://www.naidunia.com/madhya-pradesh/indore-crackdown-to-be-launched-against-those-involved-in-food-adulteration-strict-directives-issued-by-the-collector-8471182Nai Dunia

इंदौर में मिलावटखोरों पर कसा जाएगा शिकंजा, पटाखा दुकानों में सुरक्षा इंतजाम की होगी जांच, कलेक्टर के कड़े निर्देश

दीवाली पर मिलावटखोरी करने वालों और अग्नि सुरक्षा में लापरवाही बरतने वालों के खिलाफ कार्रवाई तेज होगी। खाद्य पदार्थों में मिलावट की जांच के अभियान को प्रभावी बनाया जाएगा।

By prem jat Edited By: Dheeraj Belwal
Publish Date: Tue, 20 Oct 2026 03:34:03 PM (IST)
Updated Date: Tue, 20 Oct 2026 03:34:03 PM (IST)

HighLights

इंदौर में दीवाली पर मिलावटखोरों और पटाखा दुकानों पर शिकंजा

कलेक्टर के कड़े निर्देश, लापरवाही पर अफसरों का वेतन कटा

इंदौर में प्रशासनिक सख्ती, लाइसेंस निरस्त करने की चेतावनी

नईदुनिया प्रतिनिधि, इंदौर। दीवाली पर मिलावटखोरी करने वालों और अग्नि सुरक्षा में लापरवाही बरतने वालों के खिलाफ कार्रवाई तेज होगी। खाद्य पदार्थों में मिलावट की जांच के अभियान को प्रभावी बनाया जाएगा। वहीं पटाखा दुकानों और गोदामों में सुरक्षा इंतजामों की नियमित जांच होगी। बिना सुरक्षा प्रबंधों के दुकान संचालित करने और लाइसेंसधारी के बजाय किसी अन्य व्यक्ति को दुकान या गोदाम चलाते पाए जाने पर लाइसेंस निरस्त किया जा सकता है। कलेक्टर शिवम वर्मा ने सोमवार को समय-सीमा (टीएल) बैठक में अधिकारियों को ये निर्देश दिए।

लापरवाही मिलने पर कटा वेतन
बैठक में कलेक्टर ने सीएम हेल्पलाइन की शिकायतों और लंबित प्रकरणों की समीक्षा की। उन्होंने स्पष्ट किया कि शिकायतों का निराकरण निर्धारित समय-सीमा में और आवेदकों को संतुष्ट करने वाला होना चाहिए। चार शिकायतों की रैंडम जांच में लापरवाही मिलने पर संबंधित अधिकारियों-कर्मचारियों का वेतन काटने के निर्देश दिए गए। इनमें स्वास्थ्य विभाग के ब्लाक मेडिकल आफिसर का पांच दिन, परदेशीपुरा अस्पताल के पीएचएम का 7 दिन, शासकीय नवीन महाविद्यालय के प्राचार्य का 3 दिन और नगर निगम जोन-10 के वार्ड 39 के उपयंत्री का 5 दिन का वेतन काटने के निर्देश शामिल हैं।

अग्नि सुरक्षा के पुख्ता इंतजाम सुनिश्चित करने के निर्देश
दीपावली के मद्देनजर पटाखा दुकानों और गोदामों में अग्नि सुरक्षा के पुख्ता इंतजाम सुनिश्चित करने को कहा गया है। कलेक्टर ने नियमित और सघन निरीक्षण के निर्देश देते हुए कहा कि दुकान या गोदाम का संचालन लाइसेंसधारी ही करें। नियमों का उल्लंघन मिलने पर संबंधित के खिलाफ कार्रवाई की जाए। सार्वजनिक और संवेदनशील स्थलों पर भी अग्नि सुरक्षा व्यवस्था की जांच होगी। सुरक्षा मानकों की अनदेखी बर्दाश्त नहीं की जाएगी।

नापतौल विभाग भी चलाएगा अभियान
त्योहारों में बढ़ती खरीदारी को देखते हुए नापतौल विभाग को भी अभियान चलाकर कार्रवाई करने के निर्देश दिए गए। बैठक की शुरुआत में राष्ट्रीय मानवाधिकार आयोग के विशेष प्रतिवेदक सुभाष चंद्र ने जल और पर्यावरण संरक्षण पर जोर दिया। उन्होंने महिलाओं, बच्चों और दिव्यांगों को उनके

अधिकारों के प्रति जागरूक करने के लिए अधिकाधिक कार्यक्रम आयोजित करने की बात कही। बैठक में अपर कलेक्टर नवजीवन पवार और रिंकेश वैश्य सहित विभिन्न विभागों के अधिकारी मौजूद रहे।

Dainik Bhaskar, Online News, 21/10/2026

Source: https://www.bhaskar.com/local/uttar-pradesh/shamli/news/shamli-district-hospital-road-delivery-nhrc-report-news-139431857.html

सड़क पर प्रसव मामले में मानवाधिकार आयोग ने मांगी रिपोर्ट:जिला अस्पताल में प्रसव पीड़िता को भर्ती नहीं किया था, 4 हफ्ते का दिया समय

आकाश मलिक | शामली 16 घंटे पहले

शामली में प्रसव पीड़िता को जिला संयुक्त अस्पताल में भर्ती नहीं करने और मुख्य द्वार के बाहर सड़क पर प्रसव होने के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने कार्रवाई की है। आयोग ने संबंधित अधिकारियों से चार सप्ताह के भीतर कार्रवाई रिपोर्ट मांगी है। शिकायत की प्रतिलिपि जिलाधिकारी, मुख्य चिकित्सा अधिकारी और प्रमुख सचिव, चिकित्सा एवं स्वास्थ्य विभाग, उत्तर प्रदेश को भेजी गई है।

मंगलवार को दोपहर 1 बजे आजाद अधिकार सेना की आरटीआई ब्रिगेड के राष्ट्रीय अध्यक्ष विनोद कुमार गौत्रा ने मामले की जानकारी दी। उन्होंने बताया कि जनहित में आयोग से शिकायत की गई थी। आयोग के उपलब्ध केस विवरण के अनुसार, 19 अक्टूबर 2026 को शिकायत पर कार्रवाई की गई। अधिकारियों को कार्रवाई रिपोर्ट अंग्रेजी अनुवाद सहित आयोग के समक्ष प्रस्तुत करने के निर्देश दिए गए हैं।

कांधला सीएचसी से जिला अस्पताल रेफर हुई थी महिला

मामला 9 अप्रैल 2026 का है। बागपत जिले के असारा गांव निवासी कौशर बेगम को शाम के समय प्रसव पीड़ा हुई थी। परिजन उन्हें पहले कांधला सामुदायिक स्वास्थ्य केंद्र लेकर पहुंचे। वहां से महिला को शामली जिला संयुक्त अस्पताल रेफर कर दिया गया। आरोप है कि जिला अस्पताल पहुंचने पर महिला को भर्ती नहीं किया गया। परिजनों ने अस्पताल कर्मियों पर उचित चिकित्सा सहायता नहीं देने और पैसे मांगने के आरोप भी लगाए थे।

अस्पताल के मुख्य द्वार के बाहर हुआ प्रसव

आरोप है कि अस्पताल के मुख्य द्वार के बाहर महिला की प्रसव पीड़ा बढ़ गई और उसने सड़क पर बच्चे को जन्म दिया। मौके पर मौजूद महिलाओं ने चादर की मदद से प्रसव के दौरान उसकी निजता बनाए रखने का प्रयास किया। घटना के बाद परिजनों और स्थानीय लोगों ने विरोध जताया था।

16 अप्रैल को दर्ज हुई थी शिकायत

आयोग के उपलब्ध विवरण के अनुसार, शिकायत 16 अप्रैल 2026 को दर्ज की गई थी। आयोग ने शिकायत की प्रतिलिपि जिलाधिकारी शामली, सीएमओ शामली और प्रमुख सचिव, चिकित्सा एवं स्वास्थ्य विभाग को भेजकर कार्रवाई रिपोर्ट मांगी है। शिकायतकर्ता ने कथित लापरवाही के लिए जिम्मेदार अधिकारियों और कर्मचारियों के खिलाफ कार्रवाई करने के साथ पीड़ित महिला को उचित मुआवजा देने की मांग की है।

आयोग की ओर से रिपोर्ट मांगे जाने का अर्थ आरोपों को अंतिम रूप से सही ठहराना नहीं है। भर्ती नहीं करने, पैसे मांगने और चिकित्सकीय लापरवाही से जुड़े आरोपों की अंतिम पुष्टि जांच के निष्कर्षों के आधार पर ही होगी।

मामले ने सरकारी अस्पतालों में प्रसव पीड़ित महिलाओं को समय पर उपचार उपलब्ध कराने और आपातकालीन चिकित्सा सेवाओं की जवाबदेही पर सवाल खड़े किए हैं। अब संबंधित अधिकारियों को निर्धारित समयसीमा में आयोग को कार्रवाई की जानकारी देनी होगी।

I Next, Agra, 21/10/2026
Page No: 7, Size: 9.45cm × 21.51cm

एनएचआरसी ने मांगी रिपोर्ट

MUMBAI: महाराष्ट्र के नासिक जिले के दत्तनगर में बोरवेल का पानी रासायनिक प्रदूषण से दूषित होने के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने संज्ञान लिया है. आयोग ने महाराष्ट्र के मुख्य सचिव को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट मांगी है. महाराष्ट्र प्रदूषण नियंत्रण बोर्ड से भी जानकारी मांगी गई है. स्थानीय लोग करीब दो महीने से इस समस्या का सामना कर रहे हैं. आशंका है कि औद्योगिक इकाइयों से निकला केमिकलयुक्त कचरा जमीन के अंदर रिसकर भूजल तक पहुंच रहा है. स्थानीय परिवार साफ पानी के लिए हर महीने करीब पांच हजार रुपये खर्च कर रहे हैं. आयोग ने पानी की गुणवत्ता, स्वास्थ्य पर असर और प्रशासन के कदमों की जानकारी मांगी है.